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The Assam Gazette



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No. 88 Dispur, Monday, 1st September, 1986, 10th Bhadra,
1908 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 1st September 1986

No.LGL.108/83/109.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. XII OF 1986

(Received the assent of the Governor on 30th August, 1986)

THE GAUHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 1986

An

Act

further to amend the Gauhati Municipal Corporation Act, 1969 (Assam Act I of 1973)

Preamble.

Whereas it is expedient further to amend the Gauhati Municipal Corporation Act, 1969 hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-Seventh year of the Republic of India, as follows:—

Short title, extent and commencement.

1. (i) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1986.
- (ii) It shall have the like extent as the principal Act.
- (iii) It shall be deemed to have come into force on the Twenty-eighth day of April 1986.

Amendment of Section 425 of Assam Act, I of 1973.

2. In the principal Act, in Section 425, for the words "three years six months" appearing at the end of the second proviso to sub-section (I), the words "four years and three months" shall be substituted.

Repeal and savings.

3. (i) The Gauhati Municipal Corporation (Amendment) Ordinance, 1986 (Assam Ordinance No. I of 1986) is hereby repealed.

- (ii) Notwithstanding such repeal any order passed, notification issued, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been passed, issued, done or taken under the corresponding provisions of the principal Act as amended by this Act.

MD. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Department.